

[TO BE PUBLISHED IN THE GAZETTE OF INDIA PART II, SECTION 3,  
SUB SECTION (i), EXTRAORDINARY]

GOVERNMENT OF INDIA  
Ministry of Corporate Affairs

Notification

New Delhi the 5<sup>th</sup> July, 2011

G.S.R. .... (E). – In exercise of the powers conferred by clause (A) and (b) of sub-section (1) of section 642 read with sections 266A, 266B and 266E of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules, further to amend the Companies (Director Identification Number) Rules, 2006 namely:-

**1. Short title and commencement**

- (1) These rules may be called the Companies Director Identification Number (Third Amendment) Rules, 2011.
- (2) They shall come into force with effect from 9<sup>th</sup> July, 2011.

**2. For rule 2, sub-rule (ii), following shall be substituted:-**

“Director Identification Number” (DIN) means an identification number which the Central Government may allot to any individual, intending to be appointed as director or to any existing directors of a company, for the purpose of his identification as such and includes Designated Partnership Identification Number (DPIN) issued under section 7 of the Limited Liability Partnership Act, 2008 and rules made thereunder.”

**3. For Forms DIN-1 and DIN-4, the following Forms shall be substituted, namely:-**

# FORM NO. DIN-1

[See Rule 3(1) of the Companies (Director Identification Number) Rules, 2006, Rule 10 of Limited Liability Partnership Rules, 2009]

Application for allotment of Director Identification Number

**Note -**

- All fields marked in \* are to be mandatorily filled.
- Income-tax Permanent Account Name (Income-tax PAN) is mandatory in case of Indian nationals and in such case applicant details should be as per Income-tax PAN. In case the details as per Income-tax PAN are incorrect, applicant is advised to first correct the details in Income-tax PAN. Refer instruction kit for details.
- In case of foreign nationals, Passport number is mandatory.

**1. \*Applicant's name (Enter full name and do not use abbreviations)**

(a) First name

(b) Last name

(c) Middle name

**2. \*Father's name (Even married women must give father's name)**

(a) First name

(b) Last name

(c) Middle name

3. \*Whether a citizen of India  Yes  No

4. Nationality

5. \*Date of birth  (DD/MM/YYYY)

6. \*Gender  Male  Female

7. Place of birth

8. Income-tax permanent account number

9. Voter's identity card number

10. Passport number

11. Driving license number

**12. Permanent residential address**

\*Line I

Line II

\*City

\*State  \*Pin code

\*ISO country code

Country

Phone  \*Mobile  Fax

\*e-mail ID

13. \*Whether present residential address is same as permanent residential address  Yes  No

**14. Present residential address**

Line I

Line II

City

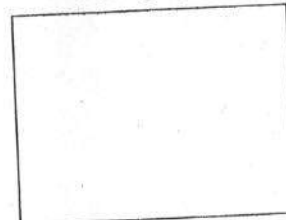
State  Pin code

ISO country code

Country

Phone  Fax

**Photograph**



(Attach a latest passport size photograph by clicking on above box)

Remove Photograph

Verify Income-tax PAN details

**Certification**

- It is hereby certified that the attached photograph and attached documents are of the applicant. It is further certified that all required attachments have been completely attached to this application.
- It is further certified that I have verified the above particulars of the applicant from the original documents of the applicant. I found them to be true and correct and are also in agreement with the attached document.

Note: In case where the applicant is residing outside India, the particulars have to be verified from the documents duly attested by the attesting authority as mentioned in the instruction kit.

- It is further certified that the applicant has given a verification in respect of the following and copy of verification by the applicant as per Annexure - 1 of the DIN Rules has been attached -
  - the applicant is not restrained/ disqualified/ removed of, for being appointed as director of a company under the provisions of Companies Act, 1956 including Sections 203, 274, 284 and 388(E) of the said Act or for being appointed as a designated partner of a limited liability partnership under the provisions of the Limited Liability Partnership Act, 2008 including section 5 of the said Act.
  - the applicant has not been declared as proclaimed offender by any Economic Offence Court or Judicial Magistrate Court or High Court or any other Court.
  - the applicant has not been allotted a Director Identification Number (DIN) under section 266B of the Companies Act, 1956 or a Designated Partner Identification Number (DPIN) under section 7 of the Limited Liability Partnership Act, 2008.
- I have been duly authorised by the applicant to sign and submit this application.

**Attachments (Refer instruction kit for details)**

1. \* Proof of identity of applicant
2. \* Proof of residence of applicant
3. \* Copy of verification by the applicant as per Annexure - 1 of the DIN Rules
4. Optional attachment(s) - if any

Attach

Attach

Attach

Attach

List of attachments

Remove attachment

**To be digitally signed by**

\*Category

**In case of Chartered accountant or Company secretary or Cost accountant (in whole- time practice)**

Membership number or certificate of practice number of Chartered accountant or Company secretary or Cost accountant (in whole- time practice)

Whether associate or fellow  Associate  Fellow

**In case of secretary (who is member of ICSI), in wholetime employment of existing company in which the applicant is proposed to be a director**

Membership number of the secretary

Whether associate or fellow  Associate  Fellow

Corporate identity number (CIN) of company with which secretary is associated and in which applicant is proposed to be a director

Pre-fill

Name of company

Modify      Check Form      Prescrutiny      Submit

This eForm has been taken on record by the Central Government through electronic mode and on the basis of statement of correctness given by the person filing the form

**Verification of applicant in case of Form DIN-1 as per Annexure 1 of the DIN rules**

I, .....(name of applicant), Son/Daughter\* of  
.....(applicant's father's name), born on .....(date of  
birth), resident of .....(present  
residential address of the applicant) hereby confirm and verify that the  
particulars given in the Form DIN-1 are true and correct and also are in  
agreement with the document being attached to the Form DIN-1.

I further confirm that

- (i) The photograph and document being attached to the Form DIN-1 belong to me. I further confirm that all required documents have been duly certified by the respective government authority and are being attached to the Form DIN-1 and
- (ii) I am not restrained/ disqualified/ removed of, for being appointed as director of a company under the provisions of Companies Act, 1956 including Section 203, 274, 284 and 388 (E) of the said Act or for being appointed as a designated partner of a limited liability partnership under the provisions of the Limited Liability Partnership Act, 2008 including section 5 of the said Act and
- (iii) I have not been declared as proclaimed offender by any Economic Offence Court or Judicial Magistrate Court or High Court or any other Court and
- (iv) I have not been already allotted a Director Identification Number (DIN) under Section 266B of the Companies Act, 1956 or a Designated Partner Identification Number (DPIN) under section 7 of the Limited Liability Partnership Act, 2008.
- (v) Mr/ Ms ..... CA/ CS/ CWA in practice has been authorised to digitally sign DIN application on my behalf.

\*Note: Strike out whichever is not applicable.

Signature:  
(Name)



# FORM NO. DIN-4

Intimation of change in particulars of Director/ Designated Partner to be given to the Central Government

[See Rule 7 of the Companies (Director Identification Number) Rules, 2006, Rule 10 of Limited Liability Partnership Rules, 2009]

**Note -**

- All fields marked in \* are to be mandatorily filled.
- In case of Indian nationals, Income-tax Permanent Account Name (Income-tax PAN) is mandatory in all cases even if there is no change in Income-tax PAN. In such cases, director/ designated partner details should be as per Income-tax PAN. In case the details as per Income-tax PAN are incorrect, director/ designated partner is advised to first correct the details in Income-tax PAN. Refer instruction kit for details

1.(a) \*Director Identification Number (DIN)

Pre-fill

(b) Name

2. \* Type of change:

- |  |  |  |
|--|--|--|
| <input type="checkbox"/> Director/ Designated Partner Name | <input type="checkbox"/> Father's name                 | <input type="checkbox"/> Nationality                 |
| <input type="checkbox"/> Date of birth                     | <input type="checkbox"/> Gender                        | <input type="checkbox"/> Income-tax PAN              |
| <input type="checkbox"/> Voters Identity card number       | <input type="checkbox"/> Passport number               | <input type="checkbox"/> Driving license number      |
| <input type="checkbox"/> E-mail ID/ Mobile                 | <input type="checkbox"/> Permanent residential address | <input type="checkbox"/> Present residential address |

Enter information that needs to be corrected. Enter only the relevant field(s)

3. Director's/ Designated Partner's name (Enter full name and do not use abbreviations)

(a) First name

(b) Last name

(c) Middle name

4. Father's name (Even married women must give father's name)

(a) First name

(b) Last name

(c) Middle name

5. Whether a citizen of India  Yes  No

6. Nationality

7. Date of birth

(DD/MM/YYYY)

8. Gender  Male  Female

9. Income-tax permanent account number

10. Voter's identity card number

11. Passport number

12. Driving license number

\*13. Mobile

\*14. e-mail ID

15. Permanent residential address

Line I

Line II

City

State

Pin code

ISO country code

Country

Phone

Fax

16. Whether present residential address is same as permanent residential address

Yes  No

Photograph

(Attach a latest passport size photograph by clicking on above box)(Refer instruction kit for details)

Remove Photograph

Verify Income-tax PAN details

**17. Present residential address**

Line I   
Line II   
City   
State  Pin code   
ISO country code   
Country   
Phone  Fax

**Certification**

- It is hereby certified that the attached photograph and attached documents are of the director/ designated partner. It is further certified that all required attachments have been completely attached to this form.
- It is further certified that I have verified the above particulars of the director/ designated partner from the original documents of the director/ designated partner. I found them to be true and correct and are also in agreement with the attached documents.

Note: In case where the director/ designated partner is residing outside India, the particulars have to be verified from the documents duly attested by the attesting authority as mentioned in the instruction kit.

- It is further certified that the director/ designated partner has given a verification in respect of the following and copy of verification by the director/ designated partner as per Annexure - 2 of the DIN rules has been attached -
  - the director/ designated partner is not restrained/ disqualified/ removed of, for being appointed as director of a company under the provisions of Companies Act,1956 including Sections 203, 274, 284, and 388(E) of the said Act or for being appointed as a designated partner of a limited liability partnership under the provisions of the Limited Liability Partnership Act, 2008 including section 5 of the said Act.
  - the director/ designated partner has not been declared as proclaimed offender by any Economic Offence Court or Judicial Magistrate Court or High Court or any other Court.
  - the director/ designated partner has no other allotted DIN other than DIN in which changes are intimated, under section 266B of the Companies Act,1956 or a Designated Partner Identification Number (DPIN) under section 7 of the Limited Liability Partnership Act, 2008.
- I have been duly authorised by the director/ designated partner to sign and submit this form.

**Attachments**

1. \*Proof of change in particulars
2. \*Copy of verification by the director/ designated partner as per Annexure - 2 of the DIN rules
3. Optional attachment(s) - if any

List of attachments

**To be digitally signed by**

\*Category

In case of Chartered accountant or Company secretary or Cost accountant (in whole- time practice)

Membership number or certificate of practice number of Chartered accountant or Company secretary or Cost accountant (in whole- time practice)

Whether associate or fellow  Associate  Fellow

**In case of secretary (who is member of ICSI) in wholetime employment of existing company with which director is associated**

Membership number of the secretary in wholetime employment of existing company

Whether associate or fellow  Associate  Fellow

Corporate identity number (CIN) of company with which secretary and director is associated

Name of company

This eForm has been taken on record by the Central Government through electronic mode and on the basis of statement of correctness given by the person filing the form

**Verification of director/ designated partner in case of Form DIN-4 as per Annexure- 2 of the DIN rules**

I, .....(name of director/ designated partner), Son/Daughter\* of .....(director's/ designated partner's father's name), born on .....(date of birth), resident of .....  
(present residential address of the director/ designated partner) hereby confirm and verify that the particulars given in the Form DIN-4 are true and correct and also are in agreement with the document being attached to the Form DIN-4.

- (i) I have applied for change of:-
- a) Director/ Designated Partner Name (along with proof and in case of change of name a copy of Notification published in the Gazette)
  - b) Father's name (along with proof)
  - c) Nationality (along with proof)
  - d) Date of Birth (along with proof and in case of change in date of birth, copy of Notification published in the Gazette)
  - e) Gender (along with proof)
  - f) Income –Tax Permanent Account Number (along with proof)
  - g) Voters Identity Card Number (along with proof)
  - h) Passport Number (along with proof)
  - i) Driving License Number (along with proof)
  - j) Email ID/ Mobile (along with declaration)
  - k) Permanent residential address (along with proof)
  - l) Present residential address (along with proof)

I further confirm that

- (ii) The photograph and document being attached to the Form DIN-4 belong to me. I further confirm that all required documents have been duly issued by the respective government authority and are being attached to the Form DIN-4 and
- (iii) I am not restrained/ disqualified/ removed of, for being appointed as director of a company under the provisions of Companies Act, 1956 including Section 203, 274, 284 and 388 (E) of the said Act or for being appointed as a designated partner of a limited liability partnership under the provisions of the Limited Liability Partnership Act, 2008 including section 5 of the said Act and
- (iv) I have not been declared as proclaimed offender by any Economic Offence Court or Judicial Magistrate Court or High Court or any other Court and
- (v) I have no any other allotted Director Identification Number (DIN) other than DIN in which changes are intimated under Section 266B of the Companies Act, 1956 or a Designated Partner Identification Number (DPIN) under section 7 of the Limited Liability Partnership Act, 2008.
- (vi) Mr/ Ms ..... CA/ CS/ CWA in practice has been authorised to digitally sign DIN application on my behalf.

\*Note: Strike out whichever is not applicable.

Signature:  
(Name)

[F No 2/1/2011-CL.V]

*A. K. Srivastava*  
Avinash K. Srivastava,  
Joint Secretary

Note:- The Principal notification was published vide number G.S.R. 649(E) dated the 19<sup>th</sup> October, 2006 and last amended vide G.S.R. 427 (E) dated the 2<sup>nd</sup> June, 2011.